

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A. NO. 247 of 1993.

Between

M.V. Vittal Rao.

...

Dated: 23.3.1993.

Applicant

And

1. The Chief Controller of Defence Accounts (Pensions), Allahabad, Uttar Pradesh.
2. The Headquarters, Andhra Sub Area, Secunderabad.
3. The Defence Personnel Disbursing Officer, Mudfort, Sec-bad.

...

Respondents.

Counsel for the Applicant : Sri. M. Panduranga Rao
Counsel for the Respondents : Sri. V. Bhimanna, Addl. CGSC.

CORAM:

Hon'ble Mr. Justice V. Neeladri Rao, Vice Chairman
Hon'ble Mr. R. Balasubramanian, Administrative Member
The Tribunal made the following order:-

Admit the O.A.

Post on 27-4-1993 for final hearing at the top of
the list and for counter in the meanwhile.

Until further orders the impugned order dated 3-1-1993
is suspended.

4

S097B
Deputy Registrar (Addl.)

Copy to:-

1. The Chief Controller of Defence Accounts (Pensions), Allahabad, Uttar Pradesh.
2. The Headquarters, Andhra Sub Area, Secunderabad-10.
3. The Defence Personnel Disbursing Officer, Mudfort, Sec-bad-3.
4. One copy to Sri. M. Panduranga Rao, advocate, APAT Advocates, Assn. Hyd.
5. One copy to Sri. V. Bhimanna, Addl. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

*R.S. Lam
D. Devar
30/3/93*

Native's

O.A. 247/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

T. J. W. on 27/1/93

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. K. BALASUBRAMANIAN :
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUDL)

DATED: 23/3/-1993

ORDER/JUDGMENT

R.P./C.P./M.A.No.

in

O.A. No.

T.A. No.

(W.P. No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

